

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

04. OA No. 060/01076/2014

(Kimti Lal Vs. U.O.I)

26.11.2014

Present: Sh. Namit Kumar, counsel for the applicant.

1. Heard.
2. At the first instance, learned counsel for the applicant submitted that he may be permitted to withdraw the instant O.A to enable him to file it afresh on the same cause of action as there are some technical errors in the present O.A.
3. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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